substitute "the Bodoland Territorial Areas District" (23)

Page 3, line 28,-

omit "Areas District" (24)

Page 3, line 40,-

omit "Areas District" (25)

Page 3, line 45,---

omit "Areas District" (26)

Page 4, lines 4 and 5,-

for "Territorial Council Areas District constituted under the proviso to sub-paragraph (3) of paragraph 2 of this Schedule."

substitute "Territorial Areas District." (27)

Page 4, line 9,-

for "Bodoland Areas"

substitute "Bodoland Territorial Areas District" (28)

(Shri Chinmayanand Swami)

MR. DEPUTY SPEAKER: The question is:

"That clause 2, as amended stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI CHINMAYANAND SWAMI: Sir, I beg to move:

"That the Bill, as mended, be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

15.27 hrs.

OBSERVATION BY DEPUTY SPEAKER
RE: CONSTITUTION (SCHEDULED TRIBES)
ORDER (AMENDMENT) BILL

MR. DEPUTY SPEAKER: Now, we take up Item No. 14.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINMAYANAND SWAMI): Mr. Deputy Speaker, Sir, certain amendments are required to be made in it, so I request the House to postpone it to some subsequent date so that the necessary amendments may be made.

[English]

MR. DEPUTY SPEAKER: Hon. Members, the House has just passed the Sixth Schedule to the Constitution (Amendment) Bill, 2003 with certain amendments. Shri Chinmayanand Swami, Minister-in-charge of the next Bill, that is, the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2003 has informed the hon. Speaker that certain amendments are also required to be made in the Constitution (Scheduled Tribes) Order (Amendment) Bill in view of the passing of the Sixth Schedule to the Constitution (Amendment) Bill, 2003 with certain amendments. He has, therefore, requested the hon. Speaker that the consideration and passing of this Bill may be postponed to some subsequent date. I hope the House agrees.

SEVERAL HON. MEMBERS: Yes.

15.28 hrs.

## REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 2003\*

[English]

MR. DEPUTY SPEAKER: Wee will now take up the next item, item No. 15. Shri Arun Jaitley has to move it. Since he is not here. Shri P.C. Thomas is to move.

<sup>\*</sup>Published in the Gazette of India, Extraordinary, Part-II, Section-2, dt. 6.8.2003.